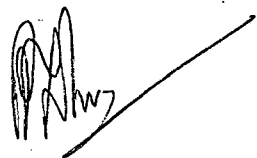
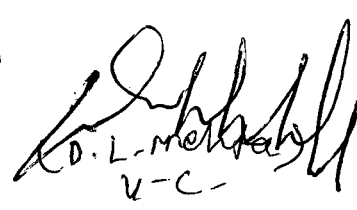


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C. A. T. Bench, JAIPUR

Date of Order	Orders
<u>21-10-93</u> defect No. ① not removed 2/9/11	None present on behalf of the applicant. Applicant is directed to remove the defects within 2 weeks, Put upon 9-11-93 for further direction.  REGISTRAR Central Administrative Tribunal Jaipur Bench; JAIPUR.
<u>9-11-93</u> defect No ① not removed. 2/10/11	None present on behalf of the applicant. Defects still not removed inspite of sufficient time having been granted. The application is fit to be declined for registration under rule 5(v) of the C.A.T. Procedure Rules - 1987. Be listed before the Hon'ble Bench for appropriate orders on 17-11-93.  REGISTRAR Central Administrative Tribunal Jaipur Bench; JAIPUR.
<u>17/11/93</u> Copy sent to the applicant p up no 1 on 17/11/93 3665 Q 5-1233	none present for the notice. The defects are not removed by the applicant, therefore, the registration is declined.  (P.P. Shrivastava) Adm. Member  K.D. Mishra V-C-